

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01075/2018

Dated Wednesday the 8th day of August Two Thousand Eighteen

PRESENT

**HON'BLE MRS. JASMINE AHMED, Member (J)
&
HON'BLE MR. R. RAMANUJAM, Member (A)**

G.Indumathi,
W/o. A. Madhu,
Working a Lower Division Clerk,
Per. No. 102048,
DDO Section, Heavy Vehicles Factory,
Ministry of Defence, Avadi,
Chennai 600054.Applicant

By Advocate M/s. P. Ulaganathan

Vs

1.The Union of India,
rep by its Secretary,
Dept of Defence Production,
Ministry of Defence,
South Block, New Delhi 110011.

2.The Chairman,
Ordnance Factory Board,
10A, S.K. Bose Road,
Ayudh Bhawan, Kolkata 700001.

3.The General Manager,
Heavy Vehicles Factory, Avadi,
Chennai 600054.Respondents

By Advocate Mr. K. Rajendran

ORAL ORDER

(Pronounced by Hon'ble Mrs. Jasmine Ahmed, Member(J))

Heard learned counsel for applicant, Mr. P. Ulaganathan. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs :

"a. To call for the records relating to the Annexure A14 order of termination dated 06.08.2018 in Order No. 2498 issued by Joint General Manager (Admin) for the 3rd respondent and set aside the same as illegal and direct the respondents to reinstate her as Lower Division Clerk, as having been appointed on compassionate ground, as per law, under the scheme for Compassionate Appointment under the respondents and

b. To pass any other order, direction or grant any other relief, that this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice."

2. Learned counsel for applicant submits that the applicant herein was granted compassionate appointment, but he was served a show cause notice dt. 03.08.2018 for certain misrepresentation of fact in regard to the declaration of property. Learned counsel for the applicant states that in response to the show cause notice dt. 03.08.2018, the applicant gave a detailed reply dt. 25.07.2018. He also states that without taking into consideration the points raised in the reply to the show cause notice, the respondents have passed an order dt. 06.08.2018 which does not reflect anything in regard to the show cause notice and also it is a not a detailed and speaking order which is bad in the eyes of law.

3. Mr. K. Rajendran takes notice for the respondents.

4. Taking into consideration that the order dt. 06.08.2018 is not a speaking order, we direct the respondents to consider the reply of the applicant to the show cause notice and pass a detailed speaking order within a period of seven days from the date of receipt of certified copy of this order. Till that time, the services of the applicant shall not be terminated.

5. OA is disposed of at the admission stage.

6. Dasti.

(R.Ramanujam)
Member(A)

(Jasmine Ahmed)
Member(J)

08.08.2018

SKSI